

[*Translation*]**Bango Dam**

3902. DR. PRABHAT KUMAR MISHRA:
Will the Minister of WATER RESOURCES
be pleased to state:

(a) whether pace of construction work of
Bango Dam in Madhya Pradesh has
slowed down; and

(b) if so, whether the work will be com-
pleted with a time bound programme in
phased manner?

THE MINISTER OF WATER RESOUR-
CES (SHRI B. SHANKARANAND): (a)
and (b). The work is likely to be completed,
six months behind schedule, by
December, 1990.

Repair of old dams

3903. SHRI KAMLA PRASAD RAWAT:
Will the Minister of WATER RESOURCES
be pleased to state:

(a) whether Government have taken any
measures to repair the old dams;

(b) if so, the details thereof and the
names of dams in respect of which repair
work is in progress; and

(c) if not, the reasons therefor?

THE MINISTER OF WATER RESOUR-
CES (SHRI B. SHANKARANAND): (a)
and (b). Remedial measures on dams
showing signs of distress are undertaken
by State Governments. Some of the old
dams which have been repaired/streng-
thened are Bhatghar Dam, Radhanagari
Dam, Darna Dam, Khadakwasla Dam,
Bhandardara Dam, Tansa Dam, Shirwata
Dam, Walwan Dam in Maharashtra. Pres-
ently repair/strengthening work of Mulla-
Pariyar Dam in Kerala is in progress.

(c) Does not arise.

[*English*]**Capitation fees by unrecognised private
Medical Colleges**

3904. SHRIMATI USHA CHOUDHARY:
Will the Minister of HEALTH AND FAMILY
WELFARE be pleased to state:

(a) whether Government are aware that
many unrecognised private medical col-
leges in different parts of the country with
no proper equipment and with no basic
infrastructure are charging huge capita-
tion fees from the students;

(b) whether the Medical Council of India
has adequate power to control and regu-
late the medical teaching shops; and

(c) if not, how Government propose to
meet the present situation?

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY WEL-
FARE (KUMARI SAROJ KHAPARDE): (a)
It is a fact that there are a number of medi-
cal colleges which do not provide the min-
imum requirement by way of staff,
building, hospital equipments, laborato-
ries, library, etc. as prescribed by the Medi-
cal Council of India and which are also
charging high capitation fees.

(b) and (c). At present the Medical Coun-
cil of India has no powers to control the
growth of such sub-standard medical col-
leges. However, it is proposed to amend
the Indian Medical Council Act, 1956 to
give more powers to the Council to meet
the present situation effectively.

[*Translation*]**Computerisation of railway reservation**

3905. SHRI NARSINH MAKWANA: Will
the Minister of RAILWAYS be pleased to
state:

(a) the number of railway stations where
reservation is being done through compu-
ters, the number of those stations where

this facility has not been introduced and the time by which computerisation will be done even in the case of the remaining railway stations;

(b) the extent to which bungling in the reservation hitherto made has been reduced due to the introduction of computers; and

(c) whether reservations are still being done through travel agents as had been done in the past?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Reservations of Railway seats and berths have already been computerised in Delhi. In Bombay and Calcutta, reservations on few trains have also been computerised and would be extended to other trains gradually. During 1987-88, work has been started to computerise reservations at Madras, Bangalore, Secunderabad, Bhopal, Lucknow and Ahmedabad.

(b) Possibilities of manipulation of reservation registers have been eliminated with computerisation

(c) Yes, Sir. However, no separate quotas have been allotted to the travel agents

[*English*]

Errors in NCERT books

3906. SHRI RAM PYARE PANIKA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether any errors of facts or their interpretations were noticed in the books produced for schools by the National Council of Educational Research and Training;

(b) if so, the details thereof; and

(c) the steps taken to rectify the mistakes?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI): (a) Nothing specific has come to the notice of the National Council of Educational Research and Training (NCERT) recently

(b) Does not arise.

(c) Whenever any errors of facts or their interpretation are brought to the notice of the NCERT, they are immediately looked into and necessary corrections are made

Amount spent for schemes Re: Health For All

3907. SHRI K. KUNJAMBU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total amount to be spent on the schemes regarding health for all during Seventh Plan,

(b) the amount being given to Kerala under these schemes, and

(c) the details of programmes being undertaken?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) An amount of Rs. 1,09,635 lakhs has been provided under the 7th Five Year Plan by the Planning Commission for Minimum Needs Programme in the Health Sector

(b) Out of the above amount, there is a provision of Rs. 2400 lakhs for the State of Kerala.

(c) The above allocation is for the establishment of Community Health Centres, Primary Health Centres and Sub-Centres under the Minimum Needs Programme. In addition, "Health For All" has a wide concept which includes national programmes for which separate allocation has been made both for the State as well as the Central Sectors.